

ITEM NO.9 Court 8 (Video Conferencing)

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 534/2020

BAJAJ ALLIANZ GENERAL INSURANCE COMPANY
PRIVATE LTD.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 132263/2020 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 24-02-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
Mr. Siddharth, AOR
Ms. Mamta Meghwal, Adv.
Mr. Amit Kumar Agrawal, Adv.
Mr. Jagdish Solaniki, Adv.

For Respondent(s) Mr. J.K. Sud, Ld. ASG
Ms. Garima Prashad, Adv.
Mr. Bhuvan Mishra, Adv.
Mr. Navanjay Mahapatra, Adv.
Ms. Sanya Sud, Adv.
Mr. Raj Bahadur Yadav, Adv.
Mr. G.S. Makker, Adv.
Mr. B.V. Balram Das, Adv.

Arunachal Pradesh Mr. Abhimanyu Tewari, AOR
Ms. Eliza Bar, Adv.

Chhattisgarh Mr. Sourav Roy, Adv./Dy. Adv. Gen.
Mr. Mahesh Kumar, Adv.
Mr. Suushant Yadav, Adv.
Mr. Prabudh Singh, Adv.
Mr. Leela Dhar Prajapat, Adv.
Ms. Devika Khanna, Adv.
Mrs. V.D. Khanna, Adv.
M/s VMZ Chambers, AOR

Gujarat Ms. Deepanwita Priyanka, Adv.
Mr. Aniruddha P. Mayee, AOR

	Mr. Raj Kamal, AOR
Maharashtra	Mr. Rahul Chitnis, Adv. Mr. Sachin Patil, AOR Mr. Aaditya A. Pande, Adv. Mr. Geo Joseph, Adv.
Manipur	Mr. Pukhrambam Ramesh Kumar, AOR Ms. Anupama Ng., Adv. Mr. Karun Sharma, Adv.
Meghalaya	Mr. Avijit Mani Tripathi, AOR Ms. Rekha Bakshi, Adv. Ms. T.K. Nayak, Adv.
	Mr. Siddhesh Kotwal, Adv. Ms. Ana Upadhyay, Adv. MR. Nirnimesh Dube, AOR
	Mr. Som Raj Choudhury, AOR
Tamil Nadu	Mr. M. Yogesh Kanna, AOR Mr. RajaRajeshwaran S., Adv. Mr. Aditya Chadha, Adv. Mr. Uma Prasuna Bachu, Adv.
Telangana	Mr. S. Udaya Kumar Sagar, AOR Ms. Sweena Nair, Adv.
	Mr. Chirag M. Shroff, AOR Ms. Abhilasha Bharti, Adv. Mr. Sushant Dogra, Adv.
Puducherry	Mr. V.G. Pragasam, AOR Mr. S. Prabhu Ramasubramanian, Adv.
Nagaland	Ms. K Enatoli Sema, Adv. Mr. Amit Kumar Singh, Adv.
Uttar Pradesh	Mr. Pradeep Misra, Adv. Mr. Suraj Singh, Adv.
UT/Andaman & Nicobar Islands	Mr. K.V. Jagdishvaran, Adv. Mrs. G. Indira, AOR
Kerala	Ms. Priyanka Prakash, Adv. Ms. Beena Prakash, Adv. Mr. G. Prakash, AOR
Goa	Mr. Ravindra A. Lokhande, Adv. Dr. Abhishek Atrey, AOR

	Ms. Ambika Atrey, Adv.
Tripura	Mr. Shuvodeep Roy, Adv. Mr. Kabir Shankar Bose, Adv.
GNCTD	Mr. Chirag M Shroff, Adv. Ms. Abhilasha Bharti, Adv. Mr. Sushant Dogra, Adv.
Haryana	Dr. Monika Gusain, AOR
Andhra Pradesh	Mr. Mahfooz Ahsan Nazki, AOR Ms. Polanki Gowtham, Adv. Mr. Shaik Mohamad Haneef, Adv. Mr. T. Vijaya Bhaskar Reddy, Adv. Mr. Amitabh Sinha, Adv. Mr Shrey Sharma, Adv.
Rajasthan	Mr. Vishal Meghwal, Adv. Mr. Milind Kumar, AOR
West Bengal	Mr. Soumitra G. Chaudhuri, Adv. Mr. Chanchal Kumar Ganguli, Adv.
Puducherry	Mr. V.G. Pragasam, Adv. Mr. S. Prabhu Ramasubramanian, Adv.
Assam	Mr. Nalin Kohli, AAG/Adv. Mr. Shuvodeep Roy.AOR Mr. Ankit Roy, Adv.
Arunachal Pradesh	Mr. Abhimanyu Tewari, AOR Ms. Eliza Bar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Jayant Sud, learned ASG submits that he will make a coordinated effort and will have a virtual conference with all the stakeholders represented before us to facilitate the agreed directions to be submitted before us and to the extent there is a difference of perceptions, those can also be placed before us.

In this behalf, Mr. Vipin Nair seeks to represent Mr. Narasimhan Vijayaraghavan, Advocate, who is dealing with the subject and submits that there are certain directions issued by the Madras High Court and the Committee of the Supreme Court dealing with the use of Artificial Intelligence is also examining some aspects. It is thus his submission that the directions to be issued should be in consonance with the same. This aspect can also be discussed in the virtual conference which has been agreed to be held. Mr. Vipin Nair may be given the connectivity for the next date as we will permit him/Mr. Narasimhan Vijayaraghavan also to assist us in this behalf.

Mr. Sourav Roy, Deputy Advocate General/Adv.1 appearing for the State of Chhattisgarh submits that the Ministry of Road and Transport (MORT) should also assist in this behalf because they have some aggregated platforms which may also be of assistance in arriving at those agreed directions. The learned ASG submits that he will make sure of that.

Learned senior counsel appearing for the petitioner submits that she has made some suggestions keeping in mind that the Delhi High Court and the Madras High Court *inter alia* have placed very effective machinery to take care of

practically all the problems and largely those directions can be replicated. This aspect would also be examined during the discussion.

The aforesaid should be filed before us latest by 12.03.2021.

List on 16.03.2021.

(CHARANJEET KAUR)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)